

[Shri K. C. Pant]

erence of the Gajendragadkar Commission. But when it was referred to them, because it crossed 175 points, while the Commission was considering the matter, they did take it up and they did make their recommendation.

He referred to the promise of Rs. 3½ crores by the Central Government to U.P. I have already explained the Government's position. I do not know what more I can say in the matter. As far as the States being able to or unable to fulfil the promises to their employees is concerned, I think the States are completely free to make whatever promises they like to their employees provided they can meet them.

So far as the matter of pensioners is concerned, we have done something in 1958 and in 1963. I am not going into the details. But to state briefly, we do realise, as all of us do, that the rise in prices is hitting the pensioners as it is hitting any other class in society. It is not for lack of sympathy that we do not give them something more but for lack of resources

I think I have covered all the points that I possibly could and in view of what I have said, I do hope that I have persuaded at least some of my friends not to press their cut motions.

Mr. Speaker: I now put the cut motions to the House. If the House agrees, I may put all of them together.

All the cut motions were put and negated.

Mr. Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come

in course of payment during the year ending the 31st day of March, 1967, in respect of the following demands entered in the second column thereof—

Demand Nos. 1, 5 to 9, 13, 15, 16, 18 to 27, 29 to 31, 34 to 37, 39 to 41, 44 to 48, 50 to 52, 52A, 53 to 55, 57, 58, 61 to 63, 67 to 70, 73, 75, 77, 78, 80, 81, 83 to 87, 92 to 96, 102, 106, 113, 116, 120 to 123, 128 to 130, 132, 136, 140 and 145."

The motion was adopted.

17 30 hrs

#### APPROPRIATION BILL\*, 1967

The Minister of State in the Ministry of Finance (Shri K. C. Pant): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67."

The motion was adopted

Shri K. C. Pant: I introduce\*\* the Bill.

I also beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of

\*Published in Gazette of India Extraordinary, Part II, section 2, dt. 27-3-67.

\*\*Introduced/moved with the recommendation of the President.

certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration."

*The motion was adopted.*

Mr. Speaker: The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri K. C. Pant: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

*The motion was adopted.*

17.32 hrs.

\*"THE UNTOLD STORY" BY  
LT.-GEN. KAUL

Mr. Speaker: Now we take up the half-an-hour discussion. Mr. A. K. Gopalan.

Shri A. K. Gopalan (Kasergod): This is "The Untold Story"—500 pages—written by Lt.-Gen. Kaul . . .

Mr. Speaker: A number of names are there. If all of them want to speak, it will be impossible. I think 15 minutes may be taken by the Members and the Minister may take 10 of 15 minutes to reply.

Shri Indrajit Gupta (Alipore): In such cases the practice has been that members who send up their names are permitted to ask one question each and not make a speech.

Mr. Speaker: I agree. I have no objection. I will only say that it will curtail the Minister's time.

Mr. A. K. Gopalan may continue.

Shri A. K. Gopalan: I request the Defence Minister that the untold story may be told and hereafter it may not remain as an untold story. Gen. Kaul's book, "The Untold Story", has evoked a spate of controversy all over the country because it has direct bearing on the working of the Armed Forces and also on our Defence preparedness. The book also contains very serious allegations against the Cabinet Ministers, both past and present.

Coming as it does from a top military official of the Indian Army, who was in charge of the NEFA operations in 1962 and who, according to the late Prime Minister, Nehru, was "one of our brightest and best officers in the Army", it is most surprising that this statement should have gone unchallenged at the hands of the Government till now. Four editions of this book have already been published and it has had wide circulation in this country as well as outside. Very serious allegations have been made in that book about our defence preparations, about our military officers and about those who were in charge of defence. There were also other controversies which had been raised, which I shall presently point out. But till now nothing has been said regarding these things. What is more surprising is that Government are keeping a studied silence, especially when Mr. Kaul makes it appear to the Public that he was publishing these facts in pursuance of late Pandit Nehru's advice. He refers to Pandit Nehru as having written to him on the 20th September, 1963 as follows:

"When the suitable time comes, you can put some facts, as you think necessary, before the public; it seems to me that in the pre-

\*Half-an-Hour discussion.